

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

(3)

OA./TA./MP No. 223/98.....199

.....S.L. Sisodia & Ors. Versus. Ors. I.e. Ors.

Date of Order	Orders
1.7.1998	Mr. Rajendra Prasad Sharma, counsel for the applicant Heard. Issue short notice <u>dasti</u> to the respondents returnable within 14 days when the prayer for interim relief made by the applicant has to be considered. May be listed for admission on 15.7.1998.  (Ratan Prakash) Judicial Member
Issued dasti notice to the respondents. all copy of O.A. V. no. 1232 to 1234 dated - 3-7-98 Recd H.H.C. in 15.7.98 No intimation regarding of dasti notices. Recd copy Shri 20/7/98 for V.S. Gupta	<u>15.7.1998</u> The applicant present in person Mr. V.S. Gurjar, counsel for the respondents The applicant states that he does not want to press this OA and seeks withdrawal of the same. The O.A. is dismissed as withdrawn.  (RATAN PRAKASH) JUDICIAL MEMBER Copy of order issued to applicant. vide - 1446 dt - 21-7-98